## Hon'ble Mr. Justice U.C. Srivastava, V.C.

Issue notices to the respondents to show cause as to why this case may not be admitted. Let reply be filed within 4 weeks. Rejoinder, if any, may be filed within 2 weeks thereafter. List this case on

9.7-93 for admission/hearing.

9793

OB In compliance with mon ble ecount d+ 6-4-53

Regal, notices issued to nie Nesport vide desparter no.

2554 on 28.4-13. Neither Gebly swo? undelinered cover has been succined so for.

I Summitted?

0.R In compaliance with nonthe court order or 9/93 Didlepinolies issuedto The respon on 21) 83 Moselphy has been find so for. Sulmi Hied. 12019193

How Mr. Maharajdin J.M Ann VKJelh Am None appeared on behalf of applicant. Notices were 3 out to the respondents but neither reply 187193 is filed not undelivered cover has been received balle ofter service. Fresh notices se issued to the responders to the cause as to why the of may not be admitted. CA may be filed with four weeks. RA if any many se filed within forweeles thereafter List this case on 21-993 before DR(J) for completion of pleadings are therefor it se listed for administry hearing according to its Serial number.

JM

12 CA 429 93 DRJ 21.9.93 Seen affice report. NO CA his been filed boday. Let- CA be filed by 09.12.93. 0.8 Moca has been villed so fer Submitted. DRO 09.12.93 Seen office cepons Inspite of Sufficient lime & Regal Notices Vide Hon Bench & order de 06-04.93, Neither ponea nov of hes been filed till loday. Case may Cthas been proceed for exparle hileo. No R. A. has been hearing Let this case filed Sofer vide nouble v.e. be kept in the sine Free xet 15-3-54 Submitted before de lige. marble commo I 6/21.3 94 for Educission. 98.394

(5)

21.3.94 Hon. Mr. Justice R.K. Varma, V.C

Hon. Miss. Usha Sen. A.M.

None for the petitioner. Sri Satish Chaturvedi learned counsel for the respondents—
U.P.S.C. Learned counsel for the respondents states that this petition pertains to the Civil Services Examination 1991 has become infructuous in view of the fact that the petitioner in the Civil Services Examination in the subsequent year 1992 was selected in I.P.S and has also received training. As such a grievance relating to the Civil Services Examination pertaining to the year 1991 no more survives. The petition is, therefore dismissed having become infructuous with no order as to costs.

Mh.

RKV-

UV